

GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
Lok Sabha
UNSTARRED QUESTION NO. : 549
(TO BE ANSWERED ON THE 28th November 2024)
FAKE PILOT LICENSES

549. SMT. MANJU SHARMA

Will the Minister of CIVIL AVIATION

be pleased to state:-

- (a) whether the Government is aware that pilot licenses are being obtained by people from other countries despite being not eligible for it and if so, the details thereof;**
- (b) whether there is any provision to re-examine such persons by DGCA or any other institutions; and**
- (c) if so, the details thereof?**

ANSWER

Minister of State in the Ministry of CIVIL AVIATION (Shri Murlidhar Mohol)

(a) The students undertaking flying training in foreign countries have to apply for conversion of foreign license in India, pass theory exams conducted by DGCA and undergo skill test in India. Standard and Recommended Practices (SARPs) for issue of pilot license by the contracting states are laid down in Annex I by ICAO, wherein minimum requirements for issue of pilot license are stipulated. The minimum requirement for issue of license by any contracting state including India is not less than the requirements stipulated in ICAO Annexure I. ;

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(b) and (c) The conversion of Pilot licenses' issued by contracting state is done in India by DGCA as per Rule 41 of the Aircraft Rules 1937. Rule 41 stipulates that the flying experience and competency of the applicant for conversion of foreign license shall not be less than the Flying experience and competency laid down in Schedule II of the Aircraft Rules 1937 for corresponding license.

DETAIL ON NUMBER OF WOMEN PILOTS

S. No	Operator Name	Total number of Indian Women Pilots employed	Total number of pilots employed	% of Indian women pilots employed
1	Indigo Airlines	791	5174	15.28%
2	Air India	541	3462	15.62%
3	Alliance Air	25	144	17.36%
4	Spice Jet	61	372	16.39%
5	SNV Aviation	119	849	14.01%
6	Air India Express	230	1774	12.96%
Total		1767	11775	15.00%

Source:- Directorate General of Civil Aviation (DGCA)